

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHENNAI BENCH**

**OA/310/01159/2019**

**Dated Thursday the 29<sup>th</sup> day of August Two Thousand Nineteen**

**CORAM : HON'BLE MR. P. MADHAVAN, Member (J)  
HON'BLE MR. T. JACOB, Member (A)**

M.Madan,  
No. 2/A-11/23, Pookkara Vilar Street,  
Thanjavur, Thanjavur Dt. 613001. ....Applicant

By Advocate M/s. Ratio Legis

Vs

Union of India rep by,  
The Workshop Personnel Officer,  
Central Workshops,  
Personnel Branch,  
Southern Railway,  
Ponmalai, Trichy 620004. ....Respondent

By Advocate Mr. P. Srinivasan

## **ORAL ORDER**

**(Pronounced by Hon'ble Mr. P. Madhavan, Member(J))**

Heard. The applicant has filed this OA seeking the following relief :

"To call for the records related to the service particulars of late G. Mani and the representation dated 16.12.2018 and further to direct the respondents to consider the applicant for compassionate appointment and to make further order/orders as this Hon'ble Tribunal may deem fit and proper and thus render justice."

2. When the matter is taken up for hearing, learned counsel for the applicant submits that the applicant had submitted a representation dt. 16.12.2018 which is still pending for consideration. He also invites our attention to the judgment of the Hon'ble Supreme Court in Civil Appeal No. 12015/2018 dt. 11.12.2018 cited in the representation which is in support of his case. Learned counsel for the applicant submits that the applicant would be satisfied if the competent authority is directed to consider the representation within a time limit to be stipulated by this Tribunal.

3. Mr. P. Srinivasan, Standing Counsel takes notice for the respondents.

4. Keeping in view the limited relief sought and without going into the substantive merits of the case, we deem it appropriate to direct the competent authority to consider the representation of the applicant dt. 16.12.2018 (Annexure A2) in accordance with law and in the light of the judgment of the Hon'ble Supreme Court in Civil Appeal No. 12015/2018 dt. 11.12.2018 cited

therein and pass a reasoned and speaking order within a period of six months from the date of receipt of a copy of this order.

5. OA is disposed of at the admission stage. No costs.

**(T.Jacob)**  
**Member(A)**

**(P. Madhavan)**  
**Member(J)**

**29.08.2019**

SKSI